

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No.300/07**

**Monday, this the 26 th day of November, 2007**

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

M.Sreedharan Nair,  
S/o Late P Chathu Nair,  
Deputy Conservator of Forest (Non Cadre)  
Nilambur, (Holding Full Additional Charge of  
Nilambur North Division.)  
Residing at Ramya, Kozhunthil  
P.O.Nileshwar, Kasargode District.

**Applicant**

**(By Advocate Mr.P.V.Mohanan)**

Vs.

1. Union of India, represented by the Secretary,  
Ministry of Environment and Forest,  
Pariyavarhan Bhawan,  
C.G.O.Complex,  
Lodi Road, New Delhi.
2. The State of Kerala, represented by  
Chief Secretary, Government of Kerala,  
Thiruvananthapuram. **Respondents**

**(By Advocate Mrs.Aysha Youseff, ACGSC(R1)**

**(By Advocate Shri R.Premsanker, G.P.(R2)**

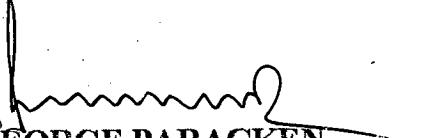
The application having been heard on 26.11.2007,  
the Tribunal on the same day delivered the following:

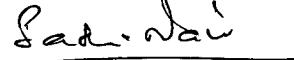
**ORDER**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

A statement has been filed by the Ist respondent enclosing Annexure R-1 Notification dated 24.7.2007, in which the applicant has been included in the Select List of 2005 and allocated him to Kerala Cadre of Indian Forest Service. Accordingly, the reliefs prayed for by the applicant have been granted and the O.A. has become infructuous. O.A. is dismissed as infructuous.

Dated the 26 th November, 2007.

  
**GEORGE PARACKEN**  
**JUDICIAL MEMBER**

  
**SATHI NAIR**  
**VICE CHAIRMAN**

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